

**BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri S.L. Rao, Chairman**
2. **Shri D.P. Sinha, Member**
3. **Shri G.S. Rajamani, Member**
4. **Shri A.R. Ramanathan, Member**
5. **Shri R.N. Srivastava, Member (EO)**

ORDER

(Dated: 13-6-2000)

The Commission has noted with serious concern the slow and tardy progress in the implementation of the Commission's order dated 30-10-1999 on IEGC. The Commission has further noted with equal concern that its directive to insulate CTU function of the Powergrid Corporation of India Limited from its commercial functions also has not been implemented and that the CTU has not submitted the draft procedure for regulation of power supply despite a clear directive to that effect. Consequently, the Commission is constrained in the discharge of its functions of regulating the inter-state transmission of electricity. The Commission is of the opinion that the progress of implementation of its orders and directives issued from time to time, would require greater degree of monitoring and guidance to CTU for the discharge of its statutory functions.

2. The Commission, by virtue of its powers under Section 50 of the ERC Act, 1998, hereby orders to constitute a Bench of the following members of the Commission and delegates its function of monitoring the progress of implementation of the orders of the Commission concerning IEGC and other directives of the Commission on the Inter-State Transmission System issued from time to time:

- (i) Shri D.P. Sinha, Member
- (ii) Shri G.S. Rajamani, Member
- (iii) Shri R.N. Srivastava, Member (EO)

3. The above noted members of the Commission are delegated with authority to exercise all powers and functions of the Commission with further authority to issue such directions as may be considered appropriate to ensure speedy and proper compliance of the orders/directives of the Commission issued from time to time, and make further recommendations to the Commission regarding further course of action to be taken in the matter in case of non-compliance/non-implementation of the orders/ directives.

4. The proceedings conducted by the Bench, shall be in conformity with the CERC (Conduct of Business) Regulations, 1999. The Bench shall be competent to decide the place of hearing of the matters at CERC headquarters or at any other place and quorum for the meetings shall be two members. The Bench shall choose its own Chairperson.

5. The Secretary of the Commission shall ensure that the Commission is apprised of the proceedings of the Bench at every meeting of the Commission or at an interval of three months, whichever is earlier.

6. The aforesaid delegation of powers and functions to the Bench is without prejudice to the right of the Commission to take appropriate action in accordance with law, as the Commission may deem necessary in the facts and circumstances of the case.

Sd\-	Sd\-	Sd\-	Sd/-	Sd/-
(R.N.Srivastava) Member	(A.R. Ramanathan) Member	(G.S.Rajamani) Member	(D.P. Sinha) Member	(S.L. Rao) Chairman

New Delhi,
Dated 13.06.2000

[\[Home\]](#) [\[About Us\]](#) [\[Extracts of Acts\]](#)
[\[Regulations\]](#) [\[Orders\]](#) [\[Publications\]](#) [\[Power Data\]](#) [\[Annual Report\]](#)
[\[Schedule of Hearings\]](#) [\[Bulletin Board\]](#) [\[Jobs\]](#) [\[Contact Us\]](#) [\[Search\]](#) [\[Links\]](#)